

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

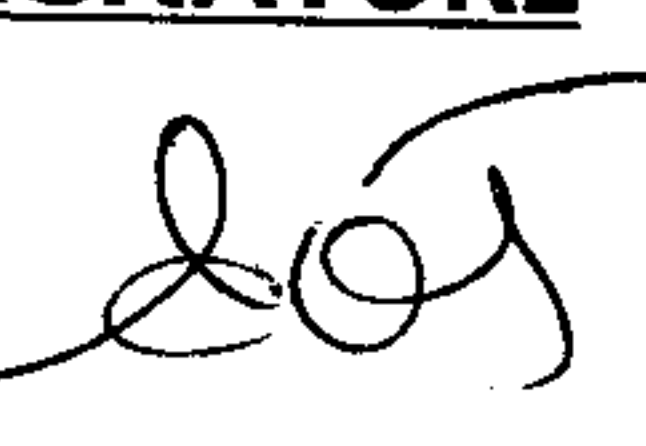
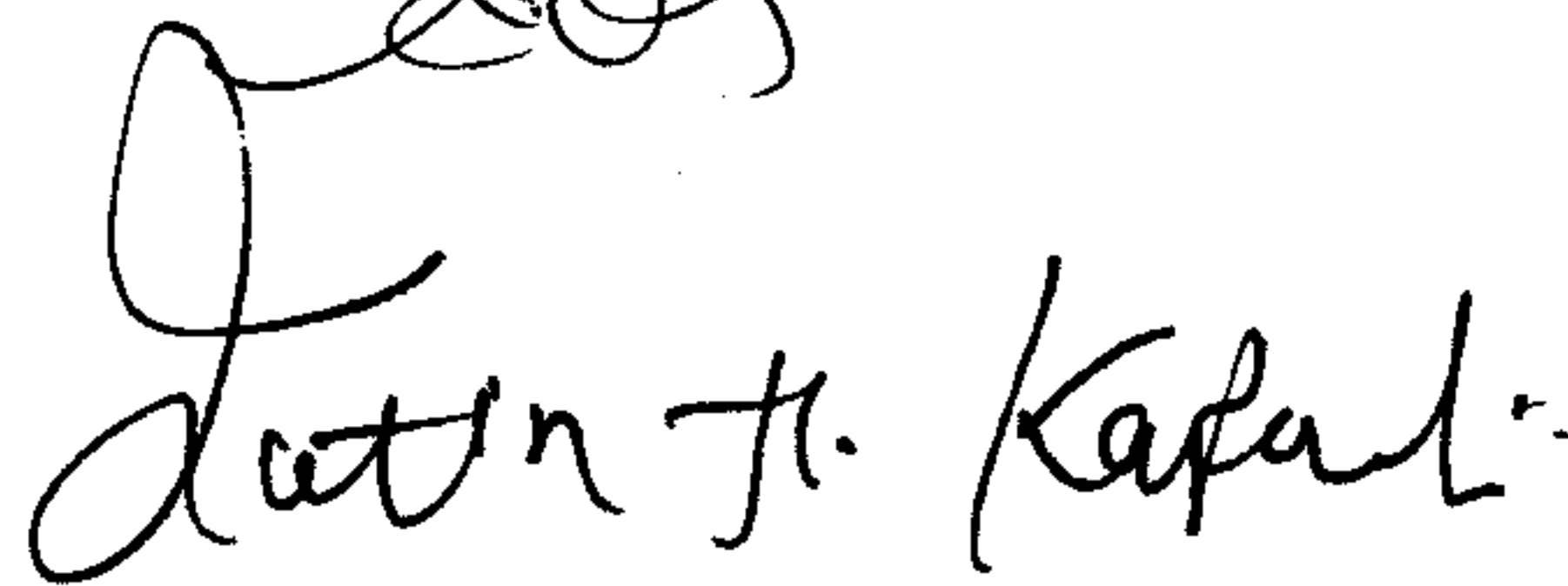
T.P. No. 134/397-398/NCLT/AHM/2016
C.P. No. 65/2016

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2018**

Name of the Company: Sandeep J.Dave
V/s.
Environmental Project Mgt. Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ALKESH JALAN		PETITIONER	
2.	Jatin Kapadia	PCS	Respondent	

ORDER

Mr. Alkesh Jalan is present in person for the Petitioner. PCS Mr. Jatin Kapadia is present for the Respondent.

Both sides are present. the respondent submitted that they are ready to buy out the company on the reasonable price as the company is incurring loss. Hence, they have given a proposal to the petitioner to which the Ld. PCS appearing on behalf of the petitioner submitted that he will take appropriate instruction from the party and revert to the respondent.

List the matter on 02.11.2018


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 18th day of September, 2018